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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1715/2022 & CM APPL. 4971/2022

RANAJI GANGULY Petitioner

Through: Mr. Anjani Kumar Mishra, Ms. Hardeep & Mr. Praveen Mishra, Advocates

Versus

STATE (GOVT. OF NCT) OF DELHI AND ORS Respondents

Through: Mr. Amit Grover & Mr. Rana Debnath, Advocates for Respondent No. 1 Mr. Sunil Fernandes, Standing Counsel alongwith Mr. Shubham Sharma, Advocate for Respondent No. 3

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

(VIA VIDEO CONFERENCING) ORDER 04.05.2022

- 1. Learned counsel for the petitioner submits that despite the petitioner making entire outstanding payment as per the subject bill, albeit without prejudice to rights and contentions, the BSES Rajdhani Power Ltd. has not restored the electricity connection as directed in paragraph No. 10 of the order dated 28.01.2022.
- 2. Learned counsel appearing on behalf of respondent No.3 seeks some time to obtain appropriate instructions.
- 3. List on 10th May, 2022.

MANOJ KUMAR OHRI, J

MAY 4, 2022

p'ma Click here to check corrigendum, if any